

THE

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Saturday, 21st March, 1953

The House met at Two of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

[No Questions: Part I not published]

2 P.M.

AIR CORPORATIONS BILL

The Minister of Communications (Shri Jagjivan Ram): I beg to move for leave to introduce a Bill\* to provide for the establishment of Air Corporations, to facilitate the acquisition by the Air Corporations of undertakings belonging to certain existing air companies and generally to make further and better provisions for the operation of air transport services.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of Air Corporations, to facilitate the acquisition by the Air Corporations of undertakings belonging to certain existing air companies and generally to make further and better provisions for the operation of air transport services."

The motion was adopted.

Shri Jagjivan Ram: I introduce the Bill.

DEMANDS FOR GRANTS

Mr. Deputy-Speaker: We shall now take up the Demands for grants for the Rehabilitation Ministry, Demand Nos. 85, 86, 87 and 134.

DEMAND No. 85—MINISTRY OF REHABILITATION

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 18,15,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of Ministry of Rehabilitation."

DEMAND No. 86—EXPENDITURE ON DISPLACED PERSONS

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 11,61,87,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Expenditure on Displaced Persons'."

DEMAND No. 87—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF REHABILITATION

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 36,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Miscellaneous Expenditure under the Ministry of Rehabilitation'."

DEMAND No. 134—CAPITAL OUTLAY OF THE MINISTRY OF REHABILITATION

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 22,92,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of

\*Introduced with the previous sanction of the President: